



GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat Srinagar/Jammu.

C I R C U L A R

It has been observed by the Department of Law Justice and Parliamentary Affairs that the certified copies of Judgments/orders passed by the trial courts are being submitted by the Public Prosecutors/Additional Public Prosecutors at a belated stage and that too without the opinion as to whether the case is fit for appeal or otherwise consequent of which the cases having the merit and which are required to be assailed before the higher forum gets adversely effected.

It is accordingly enjoined upon, **all the Public Prosecutors/Additional Public Prosecutors** to ensure that the certified copies of Judgments/orders are submitted to the Department of Law Justice and Parliamentary Affairs without any delay with their specific recommendation regarding filing of an appeal or otherwise. In case it is found that the case is fit for filing an appeal, then the grounds for appeal alongwith cogent reasons and case law on the subject be also intimated.


In case of any deviation from the circular instructions, appropriate necessary action shall follow.

Sd/-
(Achal Sethi)
Secretary to Government
Department of Law Justice and PA.

No:- LD (Acq) 02 /2019/Jammu
Copy to the:-

Dated: -03 -01 -2019

- 1) All Officers of the Department of Law, Justice and Parliamentary Affairs for information and necessary action.
- 2) **Public Prosecutor/ Additional Public Prosecutor** _____ for information and compliance.
- 3) ~~I/C~~ Website Section for uploading/displaying on the website of the department.
- 4) Pvt. Secy. to Secy. to Govt. Deptt. of Law, Justice and PA for information of Secretary.
- 5) Office copy.


(Riyaz Ahmad)
Deputy Legal Remembrance,
Department of Law, Justice & PA
03.01.19